

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha

UNSTARRED QUESTION NO. : 1764
TO BE ANSWERED ON THE 17th March 2025

ELECTRONIC PERSONNEL LICENSE FOR PILOTS

1764. SHRI BABURAM NISHAD
SHRI SADANAND MHALU SHET TANAVADE
SMT DHARMSHILA GUPTA

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government has conducted any impact assessment on the transition from physical pilot licenses to Electronic Personnel License (EPL), if so, the details thereof;

(b) the specific measures taken to ensure the security and authenticity of digital pilot licenses and prevent their potential misuse or fraud; and

(c) whether Government has received any feedback from airlines, pilot associations, or international regulatory bodies regarding the implementation of EPL, if so, the actions that are being taken in response thereto?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)

(a) & (b): The Electronic Personnel License (EPL) has been issued in conformance with the International Civil Aviation Organisation (ICAO) regulations as stipulated in ICAO Annex 1 on Personnel Licensing and Doc 9379 - Manual of Procedures for Establishment and Management of a State's Personnel Licensing System. The EPL, in India, has been launched on 20th February 2025 with the approval of ICAO.

Accordingly, DGCA India job aid for verification of EPL, has been published on ICAO website under the heading Electronic Personnel Licence. ICAO had published Job Aid on compliance with the necessary requirements such as blueprint, roadmap, challenges of transition from card licence to EPL etc. All the above have been undertaken post several discussions with the ICAO EPL task force.

The security features of EPL, by India, are in complete compliance with the specifications as per ICAO Annex 1 incorporating both dynamic and static security features.

(c): As part of stakeholder consultation, a Public notice along with the draft Plan for phased implementation was issued on 5th September 2024. Comments from stakeholders were invited and suggestions received thereafter had been addressed.

Additionally, the details of the job aid have been disseminated by ICAO and DGCA India to all other ICAO contracting states regarding the implementation and applicable procedures for verification by Inspectors.
